

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

\*\*\*

**OA 4575/2018**

**This is the 14<sup>th</sup> day of December, 2018**

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Amit Kumar Vashishta  
S/o Subhash Chandra,  
R/o – VPO, Tajpur Kalan,  
Delhi-11036  
Aged around 29 years

.... Applicant

(By advocate: Mr. Nimish Chhib)

**VERSUS**

1. Union of India  
Through Secretary Labour & Employment  
Ministry of Labour & Employment,  
Govt. of India  
Shram Shakti Bhawan, Rafi Marg,  
New Delhi-110001
  
2. Employees State Insurance Corporation,  
Through Director General.  
Panchdeep Bhawan, C.I.G. Marg,  
New Delhi-110002

.... Respondents

**ORDER (ORAL)**

**By Mr. K.N. Shrivastava, Member (A),**

The Respondent No. 2, ESIC, issued notification dated 16.01.2014 for recruitment of 267 posts of Social Security Officers (SSO)/Manager Grade II/Superintendent in ESIC. The applicant applied for the said post. The scheme of selection was notified by ESIC vide Annexure A-3 notification. The ESIC later vide

impugned annexure A-1 notice dated 03.08.2018, informed that all the candidates who had submitted online application against the Recruitment Notification/Advertisement dated 16.01.2014 have to apply afresh and further that if they have become age-barred in the fresh recruitment due to change in crucial date, will be granted age relaxation to that extent and they will also be exempted from payment of application fee on furnishing the correct Registration Number of the previous application.

2. The applicant has challenged the Annexure A-1 notice on the ground that due to change of the scheme of examination, he would suffer as he has prepared for the examination with reference to the earlier scheme.
3. Heard learned counsel for the applicant. We are not convinced on the ground pleaded in this OA. The change in Examination Scheme is going to be applicable to one and all and not to any individual candidate. It is normal practice that the Scheme of Examination keeps changing periodically across the Government Departments.
4. In view of the above, we don't find any merit in this OA and accordingly is dismissed. No costs.

**(S.N. Terdal)**  
**Member (J)**

**(K.N. Shrivastava)**  
**Member (A)**

/daya/